COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 34 OF 2018

Dated: 16th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Mr. Neha Garg

Counsel for the Respondent (s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-2

ORDER

Admit.

The learned counsel, Mr. M.G. Ramachandran appearing for the second Respondent prays for six weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply in matter by 28.05.2018. Thereafter, rejoinder, if any, may be filed by 18.06.2018 after duly serving copy on the other side.

List this matter on <u>11.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

is/vt